



The Andhra Pradesh Horticultural University (Amendment) Act, 2011

Act 13 of 2011

Keyword(s):

Horticulture, University, YSR Horticultural University

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**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Andhra Pradesh Legislature, received the assent of the Governor on the 18th April, 2011 and the said assent is hereby first published on the 18th April, 2011 in the Andhra Pradesh Gazette for general information.

ACT No. 13 OF 2011.

**AN ACT TO AMEND THE ANDHRA PRADESH
HORTICULTURAL UNIVERSITY ACT, 2007.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-second year of the Republic of India as follows:-

[1]

A.464-1

Short title and commencement. 1. (1) This Act may be called the Andhra Pradesh Horticultural University (Amendment) Act, 2011.
(2) It shall come into force on such date, as the Government may, by notification, appoint.

Amendment of Section 1. Act 30 of 2007. 2. In the Andhra Pradesh Horticultural University Act, 2007 (hereinafter referred to as the Principal Act), in section (1), in sub-section (1), for the expression "the Andhra Pradesh Horticultural University Act, 2007", the expression "Dr. Y.S.R. Horticultural University Act, 2007" shall be substituted.

Amendment of Section 2. 3. In section 2 of the principal Act,-
(i) in clause (2), for the expression "the Andhra Pradesh Horticultural University Act, 2007", the expression "Dr. Y.S.R. Horticultural University Act, 2007" shall be substituted.

(ii) in clause (31), for the words "the Andhra Pradesh Horticultural University" the words "Dr. Y.S.R. Horticultural University" shall be substituted.

Amendment of Section 3. 4. In section 3 of the principal Act, in sub-section (1), for the words "the Andhra Pradesh Horticultural University" the words "Dr. Y.S.R. Horticultural University" shall be substituted.

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.